

No.R(J) 13/2021

High Court of Karnataka,  
Bengaluru,  
Date: 02.03.2021

**CIRCULAR**

The Hon'ble Court on 19.02.2021 in COMAP 32/2021 and 33/2021 has observed as under:

*“Commercial appeals are being filed in this Court arising out of the final orders passed on the petitions under section 34 of the Arbitration and Conciliation Act, 1996. For considering the said appeals, even at the stage of preliminary hearing, it is always necessary for the Court to peruse the award of the learned Arbitrator. We, therefore, direct the Registrar (Judicial) to issue a circular recording the requirement of production of a copy of the award of the learned Arbitrator in such appeals.”*

Therefore, whenever appeals are filed before this Court arising out of final orders passed on the petitions under Section 34 of the Arbitration and Conciliation Act, 1996, the appellant shall produce the copy of the award passed by the learned Arbitrator along with the copy of the memorandum of appeal.

**By order of the Hon'ble Court**

**Sd/-  
REGISTRAR (JUDICIAL)**